

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**ITEM No. 118  
(IB)-40(PB)/2017**

**IN THE MATTER OF:**

Vedika Nut Crafts Pvt. Ltd.

.... Applicant/petitioner

**Order under Section 10 of Insolvency & Bankruptcy Code in liq.**

**Order delivered on 15.03.2019**

**Coram:**

**DR. DEEPTI MUKESH  
HON'BLE MEMBER (JUDICIAL)**

**SH. H.C SURI  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the CoC: -

For the Suspend Director: Ms. Parika Thakral, Adv.

**ORDER**

**CA-530(PB)/2019**

Proxy Counsel appearing for the applicant states that the main arguing counsel is in personal difficulty hence seeks adjournment.

Rejoinder, if any be filed within five days with a copy in advance to the counsel opposite.

List for arguments on 08.04.2019.

Sd/-

**(H.C Suri)  
Member(T)**

Sd/-

**(Dr. Deepti Mukesh)  
Member(J)**